

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
LOK SABHA**

**UNSTARRED QUESTION NO. 2848.  
TO BE ANSWERED ON MONDAY, THE 20<sup>TH</sup> MARCH, 2017.**

**IMPACT OF IMPORTS**

**2848. SHRIMATI JAYSHREEBEN PATEL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the indigenous industries have been badly affected due to import of products like engineering items, electronics, and nuclear items from China;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the percentage of substandard products introduced by China in Indian domestic market;
- (d) if so, the reaction of the Government thereto along with the impact of these products on the local trade/ business; and
- (e) the share of Indian companies in the trade of renewable energy products?

**ANSWER**

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)  
THE MINISTER OF STATE (INDEPENDENT CHARGE)  
OF THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)**

**(a) to (d):** The break-up of Imports of items from China is given below:

(Values in billion USD)

Item Description	2013-14	2014-15	2015-16	2016-17 [ (Apr To Jan) -provisional]
Electronics Goods	17.06	19.73	22.68	20.06
Engineering Goods	15.52	18.45	17.94	14.85
Nuclear Reactor, Boiler, Parts	0.13	0.11	0.15	0.11
Others	18.34	22.13	20.93	15.82
<b>Total Import from China</b>	<b>51.04</b>	<b>60.41</b>	<b>61.71</b>	<b>50.84</b>

*Source: Directorate General of Commercial Intelligence and Statistics, Ministry of Commerce*

Goods are imported into the country subject to all the laws/rules regarding protection of environment, ensuring quality, standards and national security. The Foreign Trade Policy (2015-20) explicitly lays down that whatever domestic Laws/ Rules/ Orders/ Regulations/ Technical specifications/ environmental/ safety and health norms are applicable on domestically produced goods; the same shall apply, *mutatis mutandis*, to imports. The Bureau of Indian Standards (BIS) formulates standards applicable to domestic products and also mandates the use of Standard Marks under a license which *mutatis mutandis* also apply to imported goods. However, concerns of domestic producers, if any, regarding unfair imports are addressed through measures like anti-dumping and countervailing measures. Directorate General of Anti-Dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of a duly substantiated petition filed by the Domestic Industry (DI) alleging dumping of goods into the country causing injury to the DI. DGAD has so far initiated 203 anti-dumping investigations and 2 countervailing (anti-subsidy) investigations involving China PR since January, 1994.

**(e):** No such data are maintained by the Ministry of Commerce & Industry in the Government of India.

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